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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 220/2001

New Delhi this the 31st day of August, 2001.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

1. Subhash, S/o Sh. Jagri Ram,
Handiya Mohalla, Lal Kurti,
House No.17, Slaughter House,
Meerut Cantt, Meerut.

2. Rajendra Kumar,
S/o Sh. Madan Lal,
R/o B-10/8 Lekha Nagar,
Meerut Cantt, Meerut.

-Applicants

(By Advocate Ms. Meenakshi proxy for Mrs. Rani Chhabra,
Advocate)

-Versus-

1. Union of India, through
its Secretary,
Ministry of Defence,
South Block, New Delhi.

2. Chief Controller General
Defence Accounts,
R.K. Puram, West Block V,
New Delhi.

3. Controller of Defence Accounts,
Central Command, Meerut.

4. Joint Controller of Defence Accounts (Fund),
Meerut Cantt, Meerut.

-Respondents

(By Advocate - none)

O.R.D.E.R (ORAL)

By Mr. Shanker Raju, Member (J):

MA for joining together is allowed.

The case of the applicants is that despite having worked for 206/240 days as provided under DOPT Scheme and continued with the respondents since 1996 and 1998 they are yet to be accorded temporary status. The applicants being aggrieved filed the representation on 12.9.2000 and 1.12.2000 and the same is yet to be disposed of. The present OA is disposed of at the admission stage itself, by directing the respondents to consider the representation of

the applicants and their claim for accord of temporary status, if they conform to the guidelines contained in DOPT Scheme of 1993. The respondents are further directed to pass a detailed and speaking order within four weeks from the date of receipt of a copy of this order and till then the status quo, as of today, shall be maintained by the respondents. No costs.

S.Raju

(Shanker Raju)
Member (J)

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